

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal Nos. 42398 & 42399 of 2013

(Arising out of Orders-in-Appeal Nos. 277&278/2013 dated 27.08.2013 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), No. 6/7, A.T.D. Street, Race Course Road, Coimbatore – 641 018)

M/s. Venkatam Construction Engineers

...Appellant

No.. A-4, Anna Nagar Housing Colony,
Edayarpalayam,
Coimbatore – 641 025.

Versus

Commissioner of GST and Central Excise

...Respondent

Coimbatore Commissionerate,
No. 6/7, A.T.D. Street,
Race Course Road,
Coimbatore – 641 018.

APPEARANCE:

For the Appellant : None

For the Respondent : Ms. O.M. Reena, Authorised Representative

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER Nos. 40803-40804 / 2024

DATE OF HEARING/ DECISION: 05.07.2024

Order :- Per Bench

The above appeals have come up for hearing as per the published list. Though the appeal was posted for final hearing on 03.04.2023, 28.04.2023, 05.06.2023 and adjourned to this date. There is continuously no appearance for the appellant. The Bench had directed to issue registered

notice to the appellant. The said notice has been returned with an endorsement 'addressee left'. It is presumed that the appellant is not interested in prosecuting the appeals. The appeals are dismissed for default under Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982.

(Order dictated and pronounced in open court)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

Sd/-
(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

MK